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DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

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NOTIFICATION
(INCOME TAX)

No.1535 (F.No.197/68/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Amalgamated Tamilnadu Shares of Post War Services Reconstruction and Rehabilitation of Ex-servicemen Fund' for the purpose of the said section for and from assessment year(s) 1976-71.

Sd/-
(T.P.JEYARAJAN)
DIRECTOR, GOVERNMENT OF INDIA

To

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3. All Commissioner of Income-tax.
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